

L. A. Notifications and Declarations

KOZHIKODE DISTRICT

FORM No. 16
(See Rule 79)

NOTIFICATION

UNDER SECTIONS 6 OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961

No. B2-143/2018.

19th April 2018.

Whereas, the Government have directed the survey of land comprised in survey numbers noted below, Eramala, Edacheri, Purameri, Maniyur, Thiruvallur and Kottappally Village, Vadakara Taluk, it is hereby notified under sub-section (1) of Section 6 of the Kerala Survey and Boundaries Act, 1961, that survey operation will be started in the Village soon and the survey numbers of the above said village noted below will be demarcated and surveyed; and that every person claiming to be interested in the registered land situated within or adjoining the undermentioned land is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out of the boundaries and supplying information in connection therewith.

Under sub-section (2) of Section 6 of the above said Act, this notification shall be held to be a valid notice to every person having any interest in the said lands.

Under sub-section (3) of Section 6 of the said Act, all the registered holders are hereby required:—

- (a) to clear within 16 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or other lines the clearance of which may be necessary for the purposes of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainmen; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the Rules made thereunder.

If any persons fail to comply with these requisitions under clauses (a) to (c) mentioned above the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

DETAILS OF LANDS

Sl. No.	Village	Desom	Only part of the land included in all the Survey numbers noted below
(1)	(2)	(3)	(4)
1	Edacheri	Thuruthy	26, 20, 21, 22, 25
	Eramala	Adiyoor	96, 95, 98
2	Eramala	Karthikappally	41
	Edacheri	Vengoli	1
	Purameri	Muthuvadathoor	6
3	Eramala	Orkatteri	65, 67
	Edacheri	Edacheri	165, 167, 173
4	Eramala	Adiyoor	121, 123, 118
	Edacheri	Edacheri	119
5	Eramala	Orkatteri	65, 64, 62
	Eramala	Adiyoor	143, 123, 122, 107, 97, 94, 98
	Edacheri	Edachery	165, 155, 152, 153, 151, 150, 123, 120, 119
	Edacheri	Thuruthy	23, 20, 19, 18, 17, 2
6	Maniyur	Mandarathur	363, 361, 356, 355, 346
	Maniyur	Cherandathur	111, 102, 91, 92
	Thiruvallur	Vellukkara	74, 71, 93

(1)	(2)	(3)	(4)
7	Maniyur	Mandarathur	335, 356, 355, 346, 334, 333, 331, 319, 67, 53, 52, 55, 70, 86, 65, 50, 47, 71, 65, 87, 88, 43
	Thiruvallur	Vellukkara	75, 2, 3, 4, 1, 111, 110, 109, 108, 107, 145, 132, 131, 130, 129, 244, 243, 242, 240, 238, 237, 236, 68, 66, 65, 54, 51, 210, 74, 71, 70, 69, 63, 62, 60, 12, 11, 10, 61
	Thiruvallur Village	Thiruvallur	245, 241
	Maniyur	Mandarathur	67, 53, 52
	Kottappally	Thodannur	65, 56, 57, 58, 59, 60, 52
	Thiruvallur	Thiruvallur	1, 111, 110, 109, 108, 107, 145, 132, 131, 130, 129, 244, 243, 240, 238, 68, 66, 65, 54, 51, 210
8	Kottappally	Kottappally	54, 50, 52
9	Kottappally	Kannambathukara	13, 14, 10, 4, 8
10	Kottappally	Kottappally	38, 37, 64, 66, 29

(Sd.)
Special Tahsildar,
Land Aquisition, Koyilandy.

KANNUR DISTRICT

FORM No. 4

(See Rule 23 and 38)

NOTICE

UNDER SECTION 9(2) OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961

No. H4/3767/16.

2nd May 2018.

The subjoined statement is an extract from the survey field register giving particulars of the land registered and surveyed in the name of concerned. Appeal, if any, against the survey should be presented within three months from the date of publication of this notice to the Officer-in-charge of the survey whose headquarters are at Thaliparamba.

Field maps may be obtained on application and payment of the fees prescribed from time to time.

SCHEDULE

District—Kannur.

Taluk—Thaliparamba.

Village—Payyavoor.

Initial Survey/ Resurvey/ Revision Survey		As per revenue accounts		As now Surveyed				Remarks
Survey field Number	Sub division Number	Survey field Number	Sub division Number	Area		Area		
				Acres Hector	Cents Are	Acres Hector	Cents Are	
60	..	60	757	1127 Hr.	..
		60	80			..	1420 Hr.	
						757	2547 Hr.	

Office of the Tahsildar (L.R.),
Taliparamba.

(Sd.)
Tahsildar (L. R.).

KASARAGOD DISTRICT

1961-ലെ കേരള സർവ്വേയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ 13-ാം വകുപ്പ് പ്രകാരമുള്ള പരസ്യം

നമ്പർ ഡി2-1547/2006.

2018 ഏപ്രിൽ 20.

1. താഴെ പറയുന്ന പ്രദേശത്തെ റീ-സർവ്വേ പൂർത്തിയായിരിക്കുന്നതായി 1961-ലെ കേരള സർവ്വേയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ (1961-ലെ 37-ാം ആക്ട്) 13-ാം വകുപ്പ് പ്രകാരം ഇതിനാൽ പരസ്യം ചെയ്യുന്നു.
2. പ്രസ്തുത ആക്ടിലെ 13 എ വകുപ്പിലെ വ്യവസ്ഥകൾ അനുസരിച്ച് ജില്ലാ കളക്ടറുടെ ഉത്തരവ് പ്രകാരമോ 14-ാം വകുപ്പിലെ വ്യവസ്ഥകൾ പ്രകാരം സിവിൽ കോടതിയുടെ ഡിക്രി മൂലമോ ഇതിനാൽ പരസ്യം ചെയ്യുന്ന റീ-സർവ്വേ ഭേദഗതി ചെയ്യപ്പെടുന്നില്ലെങ്കിൽ ഈ റീ-സർവ്വേ റിക്കാർഡുകൾ പ്രകാരം നിർണ്ണയിക്കുകയും അതിൽ രേഖപ്പെടുത്തുകയും ചെയ്തിട്ടുള്ള അതിരുകൾ ശരിയായി നിർണ്ണയിക്കുകയും രേഖപ്പെടുത്തുകയും ചെയ്തിട്ടുണ്ടെന്നതിന്റെ തർക്കമറ്റ തെളിവായിരിക്കുന്നതുമാണ്.

പ്രദേശത്തിന്റെ വിവരങ്ങൾ

- ജില്ല—കാസറഗോഡ്.
- താലൂക്ക്—മഞ്ചേശ്വരം.
- വില്ലേജ്—ഉപ്പള.
- ബ്ലോക്ക് നമ്പർ—06.

സർവ്വേയും ഭൂരേഖയും വകുപ്പ്,
റീ-സർവ്വേ, കാസറഗോഡ്.

(ഒപ്പ്)
അസിസ്റ്റന്റ് ഡയറക്ടർ.